33943

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

INDEX

IN

RESPONSE AFFIDAVIT OF

UTTARAKHAND POLLUTION CONTROL BOARD

Original Application No. 200/2014

(IA No. 340/2022, MA No. 872/2018, MA No. 875/2014 &

MA No. 480/2018)

M C Mehta — Applicant

Versus

Union of India — Respondents

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg.No.19(01)200
GOVT. OF UTTARAKHAND (INDIA)

Sl. No.	Particulars	Pg. No.
1.	Index	1 - 1
2.	Response Affidavit	2 - 5
3.	Annexure No. 1: Copies of letter dated 28.03.2024 & 10.04.2024 of UKPCB.	6 - 18

Dated: April , 2024

Advocate
(Counsel for the UKPCB)

33944

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

RESPONSE AFFIDAVIT OF

UTTARAKHAND POLLUTION CONTROL BOARD

Original Application No. 200/2014

(IA No. 340/2022, MA No. 872/2018, MA No. 875/2014 &

MA No. 480/2018)

M C Mehta — Applicant

Versus

Union of India — Respondent

AFFIDAVIT of Dr. Parag Madhukar Dhakate, aged about 47 years, S/o Shri M. B. Dhakate presently posted as Member Secretary, Uttarakhand Pollution Control Board, Dehradun.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

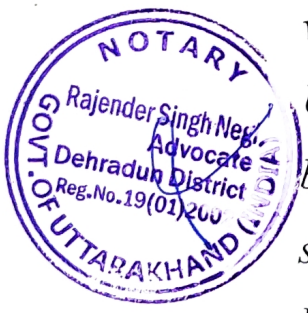
1) That the deponent is presently posted as Member Secretary, Uttarakhand Pollution Control Board and is competent to sign and swear the instant response affidavit.

2) That this Hon'ble Tribunal vide order dated 09.02.2024 was *inter-alia* pleased to direct Uttarakhand Pollution Control Board Uttarakhand as under: -

"……

15. In these facts and circumstances, we find to have no option but to direct UKPCB to take punitive action against responsible officers/ head of the departments of the local bodies or concerned department of the government by initiating criminal proceedings by filing complaints before appropriate competent court for commission of offence under Section 43 read with Section 24 of the Water Act, 1974. UKPCB shall also recover Environmental Compensation (hereinafter referred to as 'EC') for the past violation and will compute and impose environmental compensation for future violations so long as it continue, in accordance with law. UKPCB shall submit a compliance report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

……"

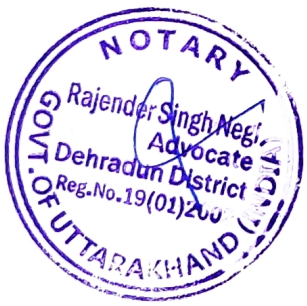


3) That in compliance of the aforementioned direction, it is respectfully submitted that:-

i. In order to ensure compliances of order passed by the Hon'ble Tribunal, UKPCB vide letters dated 28.03.2024

and Reminder-1 dated 10.04.2024 had sought status report from concerned Department(s) in pursuance of the order passed by the Hon'ble Tribunal in the order dated 24.11.2023. It is expected that the required status report received from concerned department(s) would strengthen the arguments of respondent Board during the course of further action in the matter. Copies of letters dated 28.03.2024 and 10.04.2024 communicated by the UKPCB are being marked and filed as **Annexure No. 1 (colly)** to this affidavit.

ii. That the respondent Board has received replies from the Directorate of Urban Development about solid waste management, Uttarakhand Jal Sansthan about the operation of STPs & recycling of treated water, Uttarakhand Peyjal Nigam regarding sewage generation, sewage treatment & proposed treatment plants and Irrigation department regarding flood plain zoning. The reply from Geology & Mining Department is still awaited.



iii. That the information submitted by the concerned Department is being assessed in pursuance of directions passed by the Hon'ble Tribunal in the matter, and further action in the context of sewage management and solid waste management will be initiated as per the directions of the Hon'ble Tribunal.

4) The deponent is a responsible Government servant having the highest regards for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

Deponent

I, ..., Advocate, do hereby declare that the person making this affidavit and alleging himself to be ..... is the same person who is known to me from the papers produced by him before me in this case.

NOTARY Rajender Singh Negi Advocate Dehradun District Reg. No. 19(01)/2008 GOVT. OF UTTARAKHAND

.....
Advocate
Enrol. No. .....

Solemnly affirmed before me on this day of 16 April, 2024 at Dehradun at about 4:30 AM/PM by the deponent who has been identified by the aforesaid person. I have satisfied myself by examining the deponent who understood the contents of this affidavit.

The person has signed in my presence on the affidavit.

This affidavit is sworn before me by Shri Dr. Suraj Madhukar Phalcate 2238 24
who is identified by Shri .....
at Dehradun on.....

Notary

(Rajender Singh Negi) 16/4/24
Advocate & Notary, Dehradun

HEAD OFFICE Annexure-1 (colly)
Uttarakhand Pollution Control Board
"Gauradevi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehradun
E-mail : msukpcb@yahoo.com

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–110(Vol.-VI)/2024/1679, दिनांक 28.03.2024

Speed Post/E-Mail

एन0जी0टी0 मैटर

सेवा में,

प्रबन्ध निदेशक
उत्तराखण्ड पेयजल निगम
11 मोहिनी रोड़, डालनवाला,
देहरादून।
E-mail: m.peyjal-uk@gov.in;
gmadm.upsvnn@gmail.com;
gmadm-peyjaln@gov.in

विषयः– मा0 एन0जी0टी0 में योजित **O.A. No.- 200/2014 (IA No. 340/2022, M.A. No. 872/20218, M.A. No. 875/2014 & M.A. No. 480/2018) M C Mehta Vs. Union of India & Ors.** के संबंध में।

महोदय,

कृपया उपरोक्त विषयक प्रकरण में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 09.02.2024 का सन्दर्भ ग्रहण करना चाहें। प्रकरण गंगा प्रदूषण निवारण के सम्बन्ध में है। मा0 एन0जी0टी0 द्वारा राज्य के समस्त जिलाधिकारियों/अध्यक्ष, जिला गंगा संरक्षण समिति से ठोस अपशिष्ट, सीवेज निस्तारण, औद्योगिक उत्प्रवाह निस्तारण, बाढ़ क्षेत्र विनियमन, जैव चिकित्सा अपशिष्ट, खनन एवं ई–फ्लो के सम्बन्ध में आख्या चाही गयी थी। समस्त जिलाधिकारियों/अध्यक्ष, जिला गंगा संरक्षण समिति द्वारा प्रेषित अनुपालन आख्या पर मा0 एन0जी0टी0 द्वारा अन्य निर्देशों के साथ–साथ निम्नलिखित निर्देश निर्गत किये गयेः–

".....

16. In these facts and circumstances, we find to have no option but to direct UKPCB to take punitive action against responsible officers/ head of the departments of the local bodies or concerned department of the government by initiating criminal proceedings by filing complaints before appropriate competent court for commission of offence under Section 43 read with Section 24 of the Water Act, 1974. UKPCB shall also recover Environmental Compensation (hereinafter referred to as 'EC') for the past violation and will compute and impose environmental compensation for future violations so long as it continue, in accordance with law. UKPCB shall submit a compliance report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

....."

मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में उत्तराखण्ड पेयजल निगम से सम्बन्धित निम्नलिखित बिन्दुओं पर आख्या/अद्यतन स्थिति अपेक्षित हैः–

1. **Sewage Management:**
   (District wise information/data of each city/town to be given)
   a. Per day generation of sewage in each city/town.
   b. Quantity of sewage treated per day, city/town wise.
   c. The number of sewage treatment plants (STPs) existing and their installed capacity and capacity utilization and mode of disposal in each city/town. O/C

Contd..... Page-2

d. Quantity of discharged treated sewage from each STP, particularly for fecal coliform.
e. Time bound plan to meet the gap, if any, in generation and treatment of sewage.
f. Utilization of treated water.
g. Other mode of treatment/disposal of sewage (if any).
h. Details of under construction STPs with their date of completion.
i. Details of proposed STPs.

आपसे अनुरोध है कि कृपया उपरोक्त बिन्दुओं पर आख्या/अद्यतन स्थिति दिनांक **04.04.2024** तक इस कार्यालय को प्रेषित करने का कष्ट करें। आख्या/अद्यतन की स्थिति की प्रति ई–मेल **(rskathait2009@gmail.com)** के माध्यम से भी प्रेषित करने का कष्ट करें। कृपया अवगत होवें कि प्रकरण में अगली सुनवाई दिनांक 19.04.2024 को नियत है, अतः आपका व्यक्तिगत ध्यानाकर्षण अपेक्षित है।

संलग्नकः यथोपरि।

भवदीय,

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

33950

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gauradevi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehradun
E-mail : msukpcb@yahoo.com

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–110(Vol.-VI)/2024/1678, दिनांक 28.03.2024

Speed Post/E-Mail

एन0जी0टी0 मैटर

सेवा में,

निदेशक,
शहरी विकास निदेशालय
31/62, राजपुर रोड़, देहरादून।
E-Mail: directorudd@gmail.com

विषयः– **मा0 एन0जी0टी0 में योजित O.A. No.- 200/2014 (IA No. 340/2022, M.A. No. 872/20218, M.A. No. 875/2014 & M.A. No. 480/2018) M C Mehta Vs. Union of India & Ors. के संबंध में।**

महोदय,

कृपया उपरोक्त विषयक प्रकरण में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 09.02.2024 का सन्दर्भ ग्रहण करना चाहें। प्रकरण गंगा प्रदूषण निवारण के सम्बन्ध में है। मा0 एन0जी0टी0 द्वारा राज्य के समस्त जिलाधिकारियों/अध्यक्ष, जिला गंगा संरक्षण समिति से ठोस अपशिष्ट, सीवेज निस्तारण, औद्योगिक उत्प्रवाह निस्तारण, बाढ़ क्षेत्र विनियमन, जैव चिकित्सा अपशिष्ट, खनन एवं ई–फ्लो के सम्बन्ध में आख्या चाही गयी थी। समस्त जिलाधिकारियों/अध्यक्ष, जिला गंगा संरक्षण समिति द्वारा प्रेषित अनुपालन आख्या पर मा0 एन0जी0टी0 द्वारा अन्य निर्देशों के साथ–साथ निम्नलिखित निर्देश निर्गत किये गयेः–

"……

15. In these facts and circumstances, we find to have no option but to direct UKPCB to take punitive action against responsible officers/ head of the departments of the local bodies or concerned department of the government by initiating criminal proceedings by filing complaints before appropriate competent court for commission of offence under Section 43 read with Section 24 of the Water Act, 1974. UKPCB shall also recover Environmental Compensation (hereinafter referred to as 'EC') for the past violation and will compute and impose environmental compensation for future violations so long as it continue, in accordance with law. UKPCB shall submit a compliance report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

……"

मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में शहरी विकास निदेशालय से सम्बन्धित निम्नलिखित बिन्दुओं पर आख्या/अद्यतन स्थिति अपेक्षित हैः–

1. **Municipal Solid Waste disposal:**
   (District wise information/data of each city/town to be given)
   i. Per day generation of Solid waste and its treatment.
   ii. The gap in treatment of solid waste and plan to fulfill the gap.
   iii. Quantity of Legacy waste disposed so far and quantity of undisposed legacy waste.
   iv. Action Plan for remediation of total legacy wastes.
   v. Utilization of the treated legacy waste as well as rejects arising out of remediation.
   vi. Current status of dumping of solid waste with reference to location (s).

Contd..... Page-2

2. **Septage Management:**
(District wise information/data of each ULBs to be given)
   i. Status of Septage Management Protocol.
   ii. Arrangement made for disposal of septage in ULB.
   iii. Quantity of septage disposed in last one year.
   iv. Connected STPs /other arrangement for disposal of septage.
   v. Any other information about Septage Management.

3. **Construction and Demolition waste:**
(District wise information/data of each ULBs to be given)
   i. Total per day generation of C & D Waste in each District.
   ii. The detail of plant established for the treatment of C & D Waste including the existing capacity and capacity utilization.

आपसे अनुरोध है कि कृपया उपरोक्त बिन्दुओं पर आख्या/अद्यतन स्थिति दिनांक **04.04.2024** तक इस कार्यालय को प्रेषित करने का कष्ट करें। आख्या/अद्यतन की स्थिति की प्रति ई–मेल **(rskathait2009@gmail.com)** के माध्यम से भी प्रेषित करने का कष्ट करें। कृपया अवगत होवें कि प्रकरण में अगली सुनवाई दिनांक 19.04.2024 को नियत है, अतः आपका व्यक्तिगत ध्यानाकर्षण अपेक्षित है।

संलग्नकः यथोपरि।

भवदीय,

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

33952 HEAD OFFICE
Uttarakhand Pollution Control Board
"Gauradevi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehradun
E-mail : msukpcb@yahoo.com

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–110(Vol.-VI)/2024/1680, दिनांक 28.03.2024

Speed Post/E-Mail

एन0जी0टी0 मैटर

सेवा में,

मुख्य महाप्रबंधक
उत्तराखण्ड जल संस्थान
जल कल भवन, बी–ब्लॉक,
नेहरू कॉलोनी, देहरादून।
ई–मेलः cgm-js-ua@nic.in; cgmujs@gmail.com

विषयः– **मा0 एन0जी0टी0 में योजित O.A. No.- 200/2014 (IA No. 340/2022, M.A. No. 872/20218, M.A. No. 875/2014 & M.A. No. 480/2018) M C Mehta Vs. Union of India & Ors. के संबंध में।**

महोदय,

कृपया उपरोक्त विषयक प्रकरण में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 09.02.2024 का सन्दर्भ ग्रहण करना चाहें। प्रकरण गंगा प्रदूषण निवारण के सम्बन्ध में है। मा0 एन0जी0टी0 द्वारा राज्य के समस्त जिलाधिकारियों/अध्यक्ष, जिला गंगा संरक्षण समिति से ठोस अपशिष्ट, सीवेज निस्तारण, औद्योगिक उत्प्रवाह निस्तारण, बाढ़ क्षेत्र विनियमन, जैव चिकित्सा अपशिष्ट, खनन एवं ई–फ्लो के सम्बन्ध में आख्या चाही गयी थी। समस्त जिलाधिकारियों/अध्यक्ष, जिला गंगा संरक्षण समिति द्वारा प्रेषित अनुपालन आख्या पर मा0 एन0जी0टी0 द्वारा अन्य निर्देशों के साथ–साथ निम्नलिखित निर्देश निर्गत किये गयेः–

".....

19. In these facts and circumstances, we find to have no option but to direct UKPCB to take punitive action against responsible officers/ head of the departments of the local bodies or concerned department of the government by initiating criminal proceedings by filing complaints before appropriate competent court for commission of offence under Section 43 read with Section 24 of the Water Act, 1974. UKPCB shall also recover Environmental Compensation (hereinafter referred to as 'EC') for the past violation and will compute and impose environmental compensation for future violations so long as it continue, in accordance with law. UKPCB shall submit a compliance report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

....."

मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में उत्तराखण्ड जल संस्थान से सम्बन्धित निम्नलिखित बिन्दुओं पर आख्या/अद्यतन स्थिति अपेक्षित हैः–

1. **Sewage:**
   (District wise information/data of each city/town to be given)
   a. The number of sewage treatment plants (STPs) existing and their installed capacity and capacity utilization and mode of disposal in each city/town.
   b. Quantity of discharged treated sewage from each STP, particularly for fecal coliform.
   c. Utilization of treated water.

O/C

Contd..... Page-2

आपसे अनुरोध है कि कृपया उपरोक्त बिन्दुओं पर आख्या/अद्यतन स्थिति दिनांक **04.04.2024** तक इस कार्यालय को प्रेषित करने का कष्ट करें। आख्या/अद्यतन की स्थिति की प्रति ई–मेल **(rskathait2009@gmail.com)** के माध्यम से भी प्रेषित करने का कष्ट करें। कृपया अवगत होवें कि प्रकरण में अगली सुनवाई दिनांक 19.04.2024 को नियत है, अतः आपका व्यक्तिगत ध्यानाकर्षण अपेक्षित है।

संलग्नकः यथोपरि।

भवदीय,

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gauradevi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehradun
E-mail : msukpcb@yahoo.com

33954

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–110(Vol.-VI)/2024/1681 दिनांक 28.03.2024

Speed Post/E-Mail

एन0जी0टी0 मैटर

सेवा में,

विभागाध्यक्ष एवं इंजीनियर–इन–चीफ
सिंचाई विभाग उत्तराखण्ड
यमुना कॉलोनी, देहरादून–248001
ई–मेलः hodcamp.id@gmail.com

विषयः– **मा0 एन0जी0टी0 में योजित O.A. No.- 200/2014 (IA No. 340/2022, M.A. No. 872/20218, M.A. No. 875/2014 & M.A. No. 480/2018) M C Mehta Vs. Union of India & Ors. के संबंध में।**

महोदय,

कृपया उपरोक्त विषयक प्रकरण में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 09.02.2024 का सन्दर्भ ग्रहण करना चाहें। प्रकरण गंगा प्रदूषण निवारण के सम्बन्ध में है। मा0 एन0जी0टी0 द्वारा राज्य के समस्त जिलाधिकारियों/अध्यक्ष, जिला गंगा संरक्षण समिति से ठोस अपशिष्ट, सीवेज निस्तारण, औद्योगिक उत्प्रवाह निस्तारण, बाढ़ क्षेत्र विनियमन, जैव चिकित्सा अपशिष्ट, खनन एवं ई–फ्लो के सम्बन्ध में आख्या चाही गयी थी। समस्त जिलाधिकारियों/अध्यक्ष, जिला गंगा संरक्षण समिति द्वारा प्रेषित अनुपालन आख्या पर मा0 एन0जी0टी0 द्वारा अन्य निर्देशों के साथ–साथ निम्नलिखित निर्देश निर्गत किये गयेः–

".....

17. In these facts and circumstances, we find to have no option but to direct UKPCB to take punitive action against responsible officers/ head of the departments of the local bodies or concerned department of the government by initiating criminal proceedings by filing complaints before appropriate competent court for commission of offence under Section 43 read with Section 24 of the Water Act, 1974. UKPCB shall also recover Environmental Compensation (hereinafter referred to as 'EC') for the past violation and will compute and impose environmental compensation for future violations so long as it continue, in accordance with law. UKPCB shall submit a compliance report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

....."

मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में सिंचाई विभाग उत्तराखण्ड से सम्बन्धित निम्नलिखित बिन्दुओं पर आख्या/अद्यतन स्थिति अपेक्षित हैः–

1. **Regulation of Flood Plain Zone:**
(District wise information/data of each city/town to be given)
   a. If the flood plain zone has been demarcated and the extent of encroachment on the flood plain zone in each District.
   b. The details of direct discharge of pollutants by the encroachers by the side of the river Ganga and its tributaries in each district District.

O/C

Contd..... Page-2

आपसे अनुरोध है कि कृपया उपरोक्त बिन्दुओं पर आख्या/अद्यतन स्थिति दिनांक **04.04.2024** तक इस कार्यालय को प्रेषित करने का कष्ट करें। आख्या/अद्यतन की स्थिति की प्रति ई–मेल **(rskathait2009@gmail.com)** के माध्यम से भी प्रेषित करने का कष्ट करें। कृपया अवगत होवें कि प्रकरण में अगली सुनवाई दिनांक 19.04.2024 को नियत है, अतः आपका व्यक्तिगत ध्यानाकर्षण अपेक्षित है।

संलग्नकः यथोपरि।

भवदीय,

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

O/C

33956
HEAD OFFICE
Uttarakhand Pollution Control Board
"Gauradevi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehradun
E-mail : msukpcb@yahoo.com

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–110(Vol.-VI)/2024/1682. दिनांक 28.03.2024

Speed Post/E-Mail

एन0जी0टी0 मैटर

सेवा में,

निदेशक
भू–तत्व एवं खनिकर्म निदेशालय
भोपालपानी (रायपुर–थानों रोड़)
पोस्ट–धन्यारी, देहरादून–248008
ई–मेलः dir.ukdgm@gmail.com

विषयः– मा0 एन0जी0टी0 में योजित **O.A. No.- 200/2014 (IA No. 340/2022, M.A. No. 872/20218, M.A. No. 875/2014 & M.A. No. 480/2018) M C Mehta Vs. Union of India & Ors.** के संबंध में।

महोदय,

कृपया उपरोक्त विषयक प्रकरण में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 09.02.2024 का सन्दर्भ ग्रहण करना चाहें। प्रकरण गंगा प्रदूषण निवारण के सम्बन्ध में है। मा0 एन0जी0टी0 द्वारा राज्य के समस्त जिलाधिकारियों/अध्यक्ष, जिला गंगा संरक्षण समिति से ठोस अपशिष्ट, सीवेज निस्तारण, औद्योगिक उत्प्रवाह निस्तारण, बाढ़ क्षेत्र विनियमन, जैव चिकित्सा अपशिष्ट, खनन एवं ई–फ्लो के सम्बन्ध में आख्या चाही गयी थी। समस्त जिलाधिकारियों/अध्यक्ष, जिला गंगा संरक्षण समिति द्वारा प्रेषित अनुपालन आख्या पर मा0 एन0जी0टी0 द्वारा अन्य निर्देशों के साथ–साथ निम्नलिखित निर्देश निर्गत किये गयेः–

"…….

18. In these facts and circumstances, we find to have no option but to direct UKPCB to take punitive action against responsible officers/ head of the departments of the local bodies or concerned department of the government by initiating criminal proceedings by filing complaints before appropriate competent court for commission of offence under Section 43 read with Section 24 of the Water Act, 1974. UKPCB shall also recover Environmental Compensation (hereinafter referred to as 'EC') for the past violation and will compute and impose environmental compensation for future violations so long as it continue, in accordance with law. UKPCB shall submit a compliance report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

……."

मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में भू–तत्व एवं खनिकर्म निदेशालय से सम्बन्धित निम्नलिखित बिन्दुओं पर आख्या/अद्यतन स्थिति अपेक्षित हैः–

1. **Mining:**
   (District wise information/data to be given)
   a) Number of cases registered within a year against illegal mining in the bed or flood plains of river Ganga and its tributaries.
   b) Details of enforcement of mining policy of State and "Enforcement & Monitoring Guidelines for Sand Mining" (EMGSM-2020) and Sustainable Sand Mining Management Guidelines 2016.

OIC

Contd…… Page-2

आपसे अनुरोध है कि कृपया उपरोक्त बिन्दुओं पर आख्या/अद्यतन स्थिति दिनांक **04.04.2024** तक इस कार्यालय को प्रेषित करने का कष्ट करें। आख्या/अद्यतन की स्थिति की प्रति ई–मेल **(rskathait2009@gmail.com)** के माध्यम से भी प्रेषित करने का कष्ट करें। कृपया अवगत होवें कि प्रकरण में अगली सुनवाई दिनांक 19.04.2024 को नियत है, अतः आपका व्यक्तिगत ध्यानाकर्षण अपेक्षित है।

संलग्नकः यथोपरि।

भवदीय,

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष : 0135-2607092

LiFE Lifestyle For Environment

33958

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–110(Vol.-VI)/2024/36.

दिनांक 10.04.2024

ई–मेल/स्पीड पोस्ट

एन0जी0टी0 मैटर
अनुस्मारक–01

सेवा में,

प्रबन्ध निदेशक
उत्तराखण्ड पेयजल निगम
11 मोहिनी रोड़, डालनवाला, देहरादून।
ई– मेलः– (md.peyjal-uk@gov.in;
gmadm.upsvnn@gmail.com;
gmadm-peyjaln@gov.in)

विषयः– मा0 एन0जी0टी0 में योजित O.A. No.- 200/2014 (IA No. 340/2022, M.A. No. 872/20218, M.A. No. 875/2014 & M.A. No. 480/2018) M C Mehta Vs. Union of India & Ors. के संबंध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 यूकेपीसीबी/एच.ओ./सा0–183–110(Vol-VI)/2024/1679 दिनांक 28.03.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में वांछित आख्या/अद्यतन स्थिति वर्तमान तक अप्राप्त है। प्रकरण में अगली सुनवाई की तिथि दिनांक 19.04.2024 को नियत है तथा राज्य प्रदूषण नियंत्रण बोर्ड द्वारा कृत कार्यवाही से मा0 एन0जी0टी0 को अवगत कराया जाना है। आपसे अनुरोध है कि कृपया वांछित आख्या/अद्यतन स्थिति **दिनांक 11.04.2024** तक इस कार्यालय को प्रेषित करना सुनिश्चित करें। कृपया आख्या/अद्यतन की स्थिति की प्रति ई–मेल (rskathait2009@gmail.com) के माध्यम से भी प्रेषित करने का कष्ट करें।

प्रकरण की महत्ता के दृष्टिगत आपका व्यक्तिगत ध्यानाकर्षण अपेक्षित है।

भवदीय,

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष : 0135-2607092

LiFE Lifestyle For Environment

33959

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–110(Vol.-VI)/2024/37,
ई–मेल/स्पीड पोस्ट

दिनांक .03.2024
10/04/2024

एन0जी0टी0 मैटर
अनुस्मारक–01

सेवा में,

विभागाध्यक्ष एवं इंजीनियर–इन–चीफ
सिंचाई विभाग उत्तराखण्ड
यमुना कॉलोनी, देहरादून–248001
ई– मेलः– hodcamp.id@gmail.com

विषयः– **मा0 एन0जी0टी0 में योजित O.A. No.- 200/2014 (IA No. 340/2022, M.A. No. 872/20218, M.A. No. 875/2014 & M.A. No. 480/2018) M C Mehta Vs. Union of India & Ors. के संबंध में।**

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 यूकेपीसीबी/एच.ओ./सा0–183–110(Vol-VI)/2024/1681 दिनांक 28.03.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में वांछित आख्या/अद्यतन स्थिति वर्तमान तक अप्राप्त है। प्रकरण में अगली सुनवाई की तिथि दिनांक 19.04.2024 को नियत है तथा राज्य प्रदूषण नियंत्रण बोर्ड द्वारा कृत कार्यवाही से मा0 एन0जी0टी0 को अवगत कराया जाना है। आपसे अनुरोध है कि कृपया वांछित आख्या/अद्यतन स्थिति **दिनांक 11.04.2024** तक इस कार्यालय को प्रेषित करना सुनिश्चित करें। कृपया आख्या/अद्यतन की स्थिति की प्रति ई–मेल (rskathait2009@gmail.com) के माध्यम से भी प्रेषित करने का कष्ट करें।

प्रकरण की महत्ता के दृष्टिगत आपका व्यक्तिगत ध्यानाकर्षण अपेक्षित है।

भवदीय,

(डा0 पराग मधुकर धकाते)
सदस्य सचिव

BIC

33960
मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–110(Vol.-VI)/2024/38,
ई–मेल/स्पीड पोस्ट

दिनांक ~~.03.2024~~ 10/04/2024

एन0जी0टी0 मैटर
अनुस्मारक–01

सेवा में,

निदेशक
भू–तत्व एवं खनिकर्म निदेशालय
भोपालपानी (रायपुर–थानों रोड़)
पोस्ट–धन्यारी, देहरादून–248008
ई– मेलः– dir.ukdgm@gmail.com

विषयः– मा0 एन0जी0टी0 में योजित O.A. No.- 200/2014 (IA No. 340/2022, M.A. No. 872/20218, M.A. No. 875/2014 & M.A. No. 480/2018) M C Mehta Vs. Union of India & Ors. के संबंध में।

महोदय,

उपरोक्त विषयक इस कार्यालय के पत्र सं0 यूकेपीसीबी/एच.ओ./सा0–183–110(Vol-VI)/2024/1682 दिनांक 28.03.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में वांछित आख्या/अद्यतन स्थिति वर्तमान तक अप्राप्त है। प्रकरण में अगली सुनवाई की तिथि दिनांक 19.04.2024 को नियत है तथा राज्य प्रदूषण नियंत्रण बोर्ड द्वारा कृत कार्यवाही से मा0 एन0जी0टी0 को अवगत कराया जाना है। आपसे अनुरोध है कि कृपया वांछित आख्या/अद्यतन स्थिति **दिनांक 11.04.2024** तक इस कार्यालय को प्रेषित करना सुनिश्चित करें। कृपया आख्या/अद्यतन की स्थिति की प्रति ई–मेल (rskathait2009@gmail.com) के माध्यम से भी प्रेषित करने का कष्ट करें।

प्रकरण की महत्ता के दृष्टिगत आपका व्यक्तिगत ध्यानाकर्षण अपेक्षित है।

भवदीय,

(डा0 पराग मधुकर धकाते)
सदस्य सचिव